

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.R. Adige, Vice-Chairman (A)

O.A. No. 613/2002
M.A. No. 521/2002

New Delhi, this the 4th day of March, 2002

1. Gianendra Kumar
192, Sector-16
Vasundhara
Ghaziabad.
2. Hari Om Singh
Qtr. No.6, CPWD Service Centre
Peshwa Rd, Gole Mkt.
New Delhi - 110 001.
through Shri G.K. Aggarwal, Advocate. . . . Applicants
(By Advocate: Shri G.K. Aggarwal)

Vs.

1. Union of India through
Secretary
Ministry of Urban Development
& Poverty Alleviation
Nirman Bhawan
New Delhi - 110 011.
2. The Director General (Works)
Central Public Works Department
Nirman Bhawan
New Delhi - 110 011.
3. The Additional Director General (Trg.)
CPWD, 'E' Wing, Nirman Bhawan
New Delhi - 110 011. . . . Respondents

O R D E R (Oral)

By Ashok Agarwal, Chairman

MA 521/2002 for joining together in a single
OA is allowed.

2. Applicants, who are Junior
Engineers(Civil) in CPWD, are aspirants for promotion
to the post of Assistant Engineers in the vacancies
arising during the period 1.4.1998 to 31.3.1999.
Whereas respondents have declared twelve vacancies for
the post of Assistant Engineer (Civil), according to

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the applicants there are 71 vacancies. Applicants in the circumstances, claim directions to the respondents to recalculate the vacancies and declare proper number of vacancies and they also claim promotions if they are otherwise found fit.

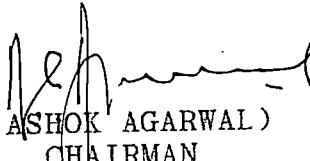
3. Controversy similar to the one which has arisen in the present OA had earlier arisen in respect of vacancies for the period 1.4.1993 to 31.3.1994 which was considered by this Tribunal and directions as claimed herein for recalculating the vacancies were issued by an order passed on 4.1.2002 in OA No. 1874/2001 (Annexure-A8).

4. In view of the aforesaid facts, we find that interests of justice would be duly met by disposing of the present OA at this stage itself, even without issuance of notice, with a direction to the respondents to treat the present OA as a representation duly submitted by the applicants and pass suitable orders thereon expeditiously and within a period of six weeks from the date of service of a copy of this order. We direct accordingly.

5. It goes without saying that in case any grievance still subsists on the part of the applicants, after respondents passed appropriate orders, it will be open to them to once again approach this Tribunal in accordance with law.

6. Present OA is disposed of in the aforesaid terms.


(S.R. ADIGE)
VICE-CHAIRMAN(A)


(ASHOK AGARWAL)
CHAIRMAN

/RAO/